

SPECIAL BENCH

O-112

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/2023(KB)2019

Present: 1. Hon'ble Member(J), Shri Rajasekhar V.K.

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 28th DECEMBER, 2020, 10:30 A.M

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|---------------------|---|------------------------|---------------------|
| Name of the Company | BCPL INTERNATIONAL LTD. Vs. KALIMATA ISPAT INDUSTRIES PVT. LTD. | | |
| Under Section | IBC Under Sec 9 | | |
| Sl. No. | Name & Designation of Authorized Representative (IN CAPITAL LETTERS) | Appearing on behalf of | Signature with date |

Counsel /Pr.CS/Pr.CA appeared through Video Conferencing:

1.Mr. Pranit Bag, Advocate
2.Mr. Debsoumya Basak, Advocate
3.Mr. Subhas Chandra Jana, Advocate }...For Operational Creditor

1.Mr. Joy Saha, Senior Advocate
2.Mr. Soumen Ghosh, Advocate
3.Mr. Snehashis Sen, Advocate
4.Mr. Abhishek Banerjee, Advocate, }...For the corporate debtor

Order

Mr. Pranit Bag, Ld. Counsel for the Operational Creditor present. Mr. Joy Saha, Ld. Sr. Counsel along with Mr. Snehashis Sen, Ld. Counsel for the Corporate Debtor present.

Vide order dated 11.11.2020, this Bench had given one last opportunity to the Corporate Debtor to file its reply within two weeks. It is also stated if the reply is not filed within a period of two weeks, right to file reply stands forfeited.

Mr. Joy Saha, Ld. Sr. Counsel on behalf of the corporate debtor submits that there has been a delay in the matter and seeks condonation of the delay.

Considering the circumstances, the Bench is inclined to condone the delay subject to payment of cost of Rs. 25,000/- to the Operational Creditor within a period of one week.

Mr. Pranit Bag, Ld. Counsel on behalf of the Operational Creditor submits that there are some new documents to disclose, for which, he seeks leave to file rejoinder. At request, two weeks time is granted for the same. Copies of the rejoinder shall be served in advance on the Ld. Counsel for the Corporate Debtor. Since some new

documents are going to be served, the Corporate Debtor shall have one week to file a sur-rejoinder.

List this matter for final consideration and disposal on 12.02.2021.

Rajasekhar V.K.
Member (Judicial)

